

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/1417/2017

Date of decision: 09.1.2020

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MR. MOHD. JAMSHED, MEMBER (A).**

...

Kuldeep Solankey, aged 26 years, S/o Sh. Narayan Singh, resident of Vill. Surajpura, P.O. Vasai Samanta, Tehsil & District Rajasthan. Group-C.

... APPLICANT

VERSUS

1. Employees' State Insurance Corporation, Head Quarters Office, Panchdeep Bhawan, CIG Marg, New Delhi-110002, through its Director General.
2. Deputy Director (Administration), Employees' State Insurance Corporation, ESIC Model Hospital, Sector-9A, Gurugram (Haryana)-122001.
3. Medical Superintendent, Employees' State Insurance Corporation, ESIC Model Hospital, Sector-9A, Gurugram (Haryana)-122001.

... RESPONDENTS

PRESENT: Sh. R. K. Sharma, counsel for the applicant.
Sh. Aseem Rai, counsel for the respondents.



ORDER (Oral)**SANJEEV KAUSHIK, MEMBER (J):-**

1. The applicant assails order dated 26.8.2017 (Annexure A-1), whereby his candidature for Nursing Orderly in respondent ESI Corporation has been rejected.
2. After exchange of pleadings when matter came up for hearing today, learned counsel for the applicant vehemently argued that while passing impugned order, applicant has not been provided opportunity of hearing so as to enable him to bring truth before respondents before arriving at a conclusion rejecting his claim.
3. Though respondents in their reply have submitted that they have verified the documents but fact remains that candidature of the applicant has been rejected without providing him any opportunity of hearing. In view of this, we deem it appropriate that applicant be given an opportunity to place documents before respondents and respondent will reconsider his claim in accordance with law after taking into consideration certificate and genuineness of the same while passing the order.
4. Accordingly, the applicant is directed to furnish documents to competent authority within 10 day, which in turn is



directed to consider his case after providing him opportunity of hearing and pass a reasoned and speaking order.

5. Disposal of the O.A. in the above terms shall not be termed as an expression of any opinion on the merit of the case. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 09.1.2020.
Place: Chandigarh.

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